

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/**Jammu**

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-4999-JK (LD) of 2026

DATED:- 15 - 04 - 2026

Sanction is hereby accorded to the appointment of Er. Manzoor Ahmad Parray, Executive Engineer Public Works (R&B) Department Division Vailoo, as Officer In-charge (OIC) Litigation in case bearing WPC No. 2869/2022 titled Mushtaq Ahmad Wagay and others V/s Union Territory of J&K and others including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

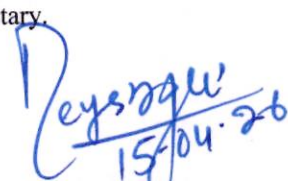
Commissioner/Secretary to Government

No:-LAW-OIC/4/2026

Dated:-15 - 04 - 2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Company Secretary JKPCC Ltd. (This is with reference to his officer letter no. PS/MD/47-49 dated 09.04.2026)
8. Director Litigation , Srinagar/ Jammu.
9. Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Commissioner/ Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer

